

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

Original Application No.260/00692 of 2015
Cuttack, this the 16th day of October, 2015

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)

Ruhia,
aged about 63 years,
S/o. late Kanchana,
Retired Senior Trackman/Engineering/
Under PWI /East Coast Railway/Gorakhnath,
Permanent resident of Vill.-Kaudia,
PO-Sanamundabani, P.S.-Morada,
Dist-Mayurbhanj, Odisha.

...Applicant

(Advocate: M/s. N.R. Routray, S. Sarkar, U. Bhatt, J. Pradhan, S.K.
Mohanty, T.K. Choudhury)

VERSUS

Union of India Represented through

1. The General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.
3. Senior Divisional Financial Manager,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.

... Respondents

(Advocate: Mr.T.Rath)



ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Mr.N.R.Routray, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the respondent-railways.

2. It is the case of the applicant that he was appointed in the railways on 27.6.1990 and retired from service on 31.5.2014 after rendering more than 21 years six months of qualifying service. He has also been issued with PPO and received all the retirement benefits in PB-1 with GP Rs.1900/-.

3. Grievance of the applicant is that although he is eligible for grant of 2nd financial upgradation under the MACP Scheme on completion of 20 years qualifying service, he has not been granted this benefit. It is the further submission of the applicant that on 8.6.2015 he has made a representation to the Senior Division ^{al} Personnel Officer, East Coast Railways, i.e., Res.. no.2 ventilating his grievance in this regard and having received no response, he has moved this Tribunal in this O.A.

4. I have considered the submissions on the question of admission. Since a representation is said to be pending with the concerned authorities, at this stage, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and dispose of the representation, if at all the same has been received and pending at his level and communicate a



decision thereon to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of this order. However, if the applicant is found to be entitled to the benefits as claimed by him, the same shall be granted to him within a period of ninety days from the date of communication of the decision.

5. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to respondent no.2 by speed post at the cost of the applicant, for which Mr.Routray undertakes to file the postal requisites by 19.10.2015.

7. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

BKS